

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-1191(PB)/2019

IN THE MATTER OF:

Vansh Nathani & anr.

.... Applicant/petitioner

Vs.

Emmar MGF Land Ltd.

.... Respondent

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 30.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Rahul Raj Malik, Ms. Alisha Choudhary, Advs.
Mr. A.S Chadhiok, Sr. Adv. with Mr. Virender Ganda,
Sr. Adv. with Mr. Amar Gupta, Mr. Divyam Agarwal, Mr.
Arjun Jain, Mr. Daksh Ahluwalia, Mr. Ritesh Kumar,
Mr.Saumay Bhasin, Mr. Taran Singh, Mr. Sanchar
Anand, Ms. Pallavi Kumar, Advs.

ORDER

Learned counsel for the petitioner states that the dispute has been amicably settled between the parties and he has instructions to apply for withdrawal of the petition.

Dismissed as withdrawn.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)